

Wednesday, 5th April, 1933

THE
COUNCIL OF STATE DEBATES

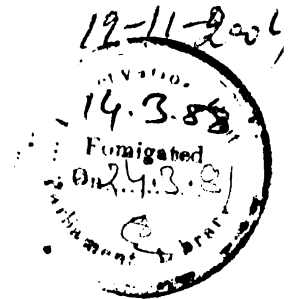
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(16th February to 15th April, 1933)

FIFTH SESSION

OF THE

THIRD COUNCIL OF STATE, 1933



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COUNCIL OF STATE.

Wednesday, 5th April, 1933.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

QUESTIONS AND ANSWERS.

FILLING UP TEMPORARILY OF TWO POSTS OF READERS AND REVISERS IN THE GOVERNMENT OF INDIA PRESS, NEW DELHI.

191. THE HONOURABLE MR. MAHMOOD SUHRAWARDY: Is it a fact that two posts of reader and two posts of reviser were temporarily filled up in the Government of India Press, New Delhi, in 1933 ?

THE HONOURABLE MR. J. A. SHILLIDY: Yes.

QUALIFICATION, ETC., OF PERSONS PROMOTED AS READERS AND REVISERS IN THE GOVERNMENT OF INDIA PRESS, NEW DELHI.

192. THE HONOURABLE MR. MAHMOOD SUHRAWARDY: Will Government kindly state :

(a) What are the qualifications, length of service and community of those persons who have been promoted to the posts of reader and reviser in the Government of India Press, New Delhi, in 1933 ?

(b) How many seniors were superseded by the persons who were promoted to the posts of reader and reviser in the Government of India Press, New Delhi, in 1933 and to which community did the seniors belong ?

(c) Has it been represented to Government that the Manager of the Government of India Press, New Delhi, overlooks the seniority and other claims of Hindus and Muslims and prefers Christians for promotions in the arrangements of the Reading Branch and that the Head Reader recommends Christians for promotions to please the Manager ?

THE HONOURABLE MR. J. A. SHILLIDY: (a) and (b). Government have no information on the points raised by the Honourable Member which relate to matters of detail lying within the competence of the head of the department.

(c) No.

PROPOSED INCREASE OF STAFF IN THE CLERICAL BRANCH OF THE GOVERNMENT OF INDIA PRESS, NEW DELHI.

193. THE HONOURABLE MR. MAHMOOD SUHRAWARDY: Is it a fact that there is a rush of work in the Government of India Press, New Delhi, and that the clerical establishment is overworked ? If the answer is in the affirmative, does Government propose to increase the staff ?

THE HONOURABLE MR. J. A. SHILLIDY : Government understand that work in the Government of India Press, New Delhi, has lately increased and that temporary clerks have been engaged to cope with it. Proposals for increasing the permanent clerical staff in the Press are under consideration.

DIFFERENCE IN SCALES OF PAY OF THE CLERICAL BRANCH, GOVERNMENT OF INDIA PRESS, DELHI, AND THE CLERICAL BRANCH, GOVERNMENT OF INDIA PRESS, CALCUTTA.

194. THE HONOURABLE MR. MAHMOOD SUHRAWARDY : Are the Delhi and Calcutta Government of India Presses under the Controller of Printing and Stationery, India ? If so, will Government kindly state the reasons of the difference between the scales of pay in the clerical establishment of these presses ?

THE HONOURABLE MR. J. A. SHILLIDY : Yes. Different scales of pay in the two Presses have been fixed because the local conditions are different.

INSUFFICIENT ACCOMMODATION IN THE QUARTERS ALLOTTED TO DAFTRIES IN THE GOVERNMENT OF INDIA PRESS, NEW DELHI.

195. THE HONOURABLE MR. MAHMOOD SUHRAWARDY : Is it a fact that the daftry quarters, Government of India Press, New Delhi, have insufficient accommodation and that a daftry died of phthisis in them and a second one is still suffering from phthisis ? If so, what action does Government propose to take ?

THE HONOURABLE MR. J. A. SHILLIDY : If the Honourable Member cares to visit the quarters he will, I think, be satisfied that they are adequate and afford far better accommodation than employees of this class ordinarily provide for themselves or rent from private landlords. I have no information regarding cases of phthisis among the tenants. Steps are being taken to increase the ventilation in some of the quarters.

CONTINUAL CHARGING OF RENT TO THE LATE OCCUPANT OF A GOVERNMENT OF INDIA PRESS QUARTER UNTIL SUCH TIME AS THE VACATED QUARTER IS ALLOTTED TO ANOTHER EMPLOYEE.

196. THE HONOURABLE MR. MAHMOOD SUHRAWARDY : Is it a fact that if an occupant of a Government of India Press quarter, New Delhi, vacates the quarter occupied he is continually charged rent of that quarter so long as the same quarter is not occupied by another ? If so, why ?

THE HONOURABLE MR. J. A. SHILLIDY : The allotment of the press quarters is made in accordance with supplementary rules 311—316 and rent is charged according to supplementary rule 312 for the period of incumbency.

AUTHORITY RESPONSIBLE FOR THE ALLOTMENT OF QUARTERS TO EMPLOYEES OF THE GOVERNMENT OF INDIA PRESS, NEW DELHI.

197. THE HONOURABLE MR. MAHMOOD SUHRAWARDY : Will Government kindly state :

(a) Who allots the quarters, the Manager or the Estate Officer ?

(b) Is it a fact that some senior employees of the Press did not get any quarter or have been allotted daftry type quarters whereas their juniors have been given better accommodation ?

(c) If so, what is the reason and who are they ?

(d) Is it also a fact that Christians have been given preference ? If so, why ?

(e) Is it also a fact that people who never wanted any quarter or who were living in the city have been allotted quarters whereas people who were allotted quarters and living in them in Old Delhi have been debarred from quarters, or allotted daftry type quarters ?

(f) Is it also a fact that the Estate Officer wanted to realloot the quarters to remove the grievances of the senior employees and the people who were living in Old Delhi in Government quarters ? If so, with what result ?

(g) Is it also a fact that people who have never applied for quarters have been allotted quarters and are being charged rent ? If so, why ?

(h) Is it also a fact that one employee has been charged rent for two quarters at a time, one at 5 per cent. and the other at standard rent ? Is one man entitled to two quarters at a time ? If not, are Government prepared to refund the money in question ? If so, when ?

THE HONOURABLE MR. J. A. SHILLIDY : (a) Formerly the allotments of the press quarters were made by the Manager of the Press. The Estate Officer took over the allotment of these quarters with effect from the 1st November, 1932.

(b) and (c). Allotments have been made under supplementary rule 311 according to seniority. Senior officers are allotted a lower class of accommodation only if the higher class of accommodation for which they are eligible is not available. Their allotments are set right as soon as such quarters become available.

(d) No.

(e), (f), (g) and (h). Government are not in possession of the details of allotments. It is open to any individual who considers that he has not been treated in accordance with the rules to make a representation to the proper authority.

RESERVE BANK.

198. THE HONOURABLE MR. HOSSAIN IMAM (on behalf of the Honourable Rai Bahadur Lala Mathura Prasad Mehrotra) : Will Government be pleased to state what steps they propose to take to expedite the establishment of the Reserve Bank ?

THE HONOURABLE MR. J. B. TAYLOR : It is proposed that special discussions with Indian representatives will be held on this matter in London simultaneously with the Joint Select Committee discussions, and that selected representatives of Indian opinion will be specially invited to proceed to London for this purpose.

THE HONOURABLE MR. HOSSAIN IMAM : Do the Government propose to invite additional people or only the Members who are going to the Joint Select Committee ?

THE HONOURABLE MR. J. B. TAYLOR : I have nothing to add to my answer.

RESERVE BANK.

199. **THE HONOURABLE MR. HOSSAIN IMAM** (on behalf of the Honourable Rai Bahadur Lala Mathura Prasad Mehrotra) : (a) Is it a fact that a scheme for the Reserve Bank was drawn up some years back ?

(b) If the answer is in the affirmative, what has become of it ?

(c) Was it shelved or dropped ? If so, at what stage and for what reasons ?

(d) Is it the intention of Government to hold a special session at Simla in June to push the scheme ?

THE HONOURABLE MR. J. B. TAYLOR : (a) Yes.

(b) and (c). The Gold Standard and Reserve Bank Bill of 1928 was discussed in the Legislative Assembly in February that year and eventually postponed. The attention of the Honourable Member is invited to the record of discussions which show at what stage that action was taken and why it was taken.

(d) No action of this nature is at present being contemplated by Government.

THE HONOURABLE MR. HOSSAIN IMAM : Do we understand that Government's activity is the same as it was on that date ?

THE HONOURABLE MR. J. B. TAYLOR : Again I have nothing to add to my answer.

VIEWS OF THE INDIAN NATIONAL CONGRESS ON THE WHITE PAPER.

200. **THE HONOURABLE RAI BAHADUR LALA MATHURA PRASAD MEHROTRA :** (a) Has the attention of Government been drawn to the notification of the Police Commissioner, Calcutta, warning residents and house owners not to receive or harbour delegates to the next Indian National Congress ?

(b) Has Government declared the National Congress as an unlawful body ?

(c) If the answer to (b) is in the negative, why are attempts being made to prohibit the holding of its annual session ?

(d) Is it the intention of Government to know the Congress views on the White Paper ? If it is so, how does Government propose to know them without letting them hold their session ?

THE HONOURABLE MR. M. G. HALLETT : (a) Yes. I have seen a statement to that effect in the Press.

(b) No.

(c) Though Congress has not been declared an unlawful association, it stands at the present moment for an unlawful movement as its activities are directed to unlawful ends.

(d) I would refer the Honourable Member to my answer to clause 3 (b) of his question No. 181 in this House on the 27th March, 1933. There is no objection to Congress leaders who are at liberty discussing and publishing their views on the White Paper.

THE HONOURABLE MR. HOSSAIN IMAM : Has the Government placed any ban on the publication of the presidential address delivered by Pandit Madan Mohan Malaviya at the last Calcutta Congress ?

THE HONOURABLE MR. M. G. HALLETT : The address, as far as I know, was never delivered. Certain copies which were attempted to be distributed at the meeting held on the Maidan were seized by the police.

THE HONOURABLE MR. HOSSAIN IMAM : But a summary has been published by the Government authority. That is why I ask the question.

THE HONOURABLE MR. M. G. HALLETT : A summary may have been published by the Government of Bengal but it does not necessarily follow that the whole speech will be allowed to be published.

STATEMENT LAID ON THE TABLE.

ARRANGEMENTS FOR THE MEDICAL EXAMINATION OF LADY DETENUS IN INDIAN JAILS.

THE HONOURABLE MR. M. G. HALLETT : Sir, I lay a statement on the table.

Statement containing a complete reply to the Honourable Mr. Jagadish Chandra Banerjee's question No. 73, regarding arrangements for the medical examination of lady detenues in the India's Jails.

THE HONOURABLE MR. M. G. HALLETT : I understand there are thirteen women detenues in Bengal. The responsibility for all arrangements connected with their detention and treatment rests, under the Bengal Criminal Law Amendment Act, 1930, with the Government of Bengal.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the Bill to Supplement the Indian Tariff (Ottawa Trade Agreement) Amendment Act, 1932, which was passed by the Legislative Assembly at its meeting hold on the 3rd April, 1933.

STATEMENT OF BUSINESS.

THE HONOURABLE KHAN BAHADUR MIAN SIR FAZL-I-HUSAIN (Leader of the House) : I suggest, Sir, that in view of the desirability of expediting the remaining business of the session the Bill which has been laid on the table today might be taken on Friday next with one day's curtailment of the normal period of notice.

THE HONOURABLE MR. HOSAIN IMAM (Bihar and Orissa : Muhammadan):
We have no objection.

THE HONOURABLE SAIYED MOHAMED PADSHAH SAHIB BAHADUR
(Madras : Muhammadan) : I agree. .

THE HONOURABLE MR. E. MILLER (Bombay Chamber of Commerce) :
So do we.

The Council then adjourned till Eleven of the Clock on Friday, the 7th
April, 1933.